

well-defined municipality or corporation. All telephone exchanges within the limits of such municipality/corporation will be treated as local area exchanges. All subscribers who are within the municipal/corporation boundary or those who are within 5 Kms. radial distance of any local area exchanges will be treated as local area subscribers. subscribers who are outside this local area may also be connected to the multi exchange system as long distance subscribers if there is no other exchange to serve them. All such subscribers outside the municipal limits but fed from one of the local area exchanges are liable to be removed from that local area and connected to a new exchange if and when opened outside the municipal limits to serve that area. All localities within the local area which provide unusual difficulties in providing telephone service such as high hills, lakes etc. would be specifically excluded.

**Publication of new Telephone Directories**

6714. PROF. NARAIN CHAND PARASHAR : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the names of the Telecom Administrative Units for which the telephone directories have not been published for (i) 5 years (ii) 3 years and (iii) 2 years;

(b) the reasons for delay in the Publication of the new telephone directories for these units and the likely dates by which the directories would be printed; and

(c) the language-wise break up for the directories published in each one of the languages included in the Eighth Schedule of the Constitution ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : (a) to (c). The information is being collected and will be placed on the Table of the House.

**Transmission system for supply of Electricity to Madhya Pradesh from Power Station at Vindhychal**

6715. SHRI DILEEP SINGH BHURIA : Will the Minister of ENERGY be pleased to state :

(a) whether Madhya Pradesh Government has not been consulted while planning the transmission system for supply of electricity to the State from the power station located in Vindhychal in Central Sector;

(b) whether Madhya Pradesh agrees to the transmission lines and sub-stations being set up by Madhya Pradesh Electricity Board and National Thermal Power Corporation for the State; and

(c) if not, the measures proposed to be taken in the future for approval of the proposals ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) The Central Electricity Authority have informed that Madhya Pradesh Electricity Board had been consulted before finalisation of the transmission system associated with the National Thermal Power Corporation's Vindhychal Super Thermal Power Station.

(b) Madhya Pradesh Electricity Board have agreed to the transmission proposals approved for Vindhychal Super Thermal Power Station with minor modifications subsequently made in consultation with Madhya Pradesh Electricity Board.

(c) For ensuring greater interaction in finalising such proposals of the Central Sector Projects, in future, a Standing Committee for each Region has been constituted by the Central Electricity Authority with representatives of State Electricity Boards, etc.

[*Translation*]

**Non-Payment of share of Expenditure by Rajasthan to Madhya Pradesh for Additional Power**

6716. SHRI DILEEP SINGH BHURIA : Will the Minister of ENERGY be pleased to state :